

THE SIKKIM TOWN AND COUNTRY PLANNING (AMENDMENT) BILL, 2025

BILL NO. 24 OF 2025

A

BILL

to amend the Sikkim Town and Country Planning Act, 2024.

BE it enacted by the Legislature of Sikkim in the Seventy-sixth Year of the Republic of India as follows: -

**Short title,
extent and
commencement**

1. (1) This Act may be called the Sikkim Town and Country Planning (Amendment) Bill, 2025.
(2) It extends to the whole of Sikkim.
(3) It shall come into force on the date of its publication in the Official Gazette.

**Amendment of
section 58**

2. In the Sikkim Town and Country Planning Act, 2024 (hereinafter referred to as the “principal Act”), in section 58, for existing marginal heading, the following shall be substituted, namely:
“Scope of Development Scheme”

**Omission of
section 122**

3. In the principal Act, section 122 shall be omitted.

**Repeal and
savings**

4. (1) The Sikkim Town and Country Planning Ordinance, 2025 is hereby repealed.
(2) Notwithstanding such repeal, anything done or any action taken in exercise of the powers conferred by or under that Ordinance shall be deemed to have been done or taken in exercise of the powers conferred by or under this Act as if this Act was in force on the day on which such thing was done or such action was taken.

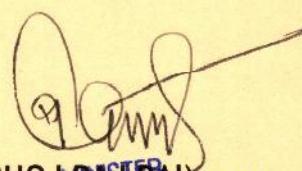
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STATEMENT OF OBJECTS AND REASONS:

1. The Sikkim Town and Country Planning Act, 2024 was enacted to provide a comprehensive legal framework for planned urban and rural development, preparation of development plans, regulation of land use and implementation of development schemes across the State. During the initial phase of implementation, certain provisions of the principal Act were identified as requiring refinement to ensure greater clarity, administrative efficiency, and alignment with contemporary planning practices.
2. Clause 58 of the principal Act presently contains a marginal heading that does not fully reflect the intended scope and applicability of development schemes as envisaged under the Act. In order to bring the heading in conformity with accepted planning terminology and practice and to provide clearer guidance for the preparation and execution of development schemes, it has become necessary to amend the marginal heading by substituting it with the expression "Scope of Development Scheme."
3. Clause 122, dealing with procedural matters, has been reviewed and it has been found that its continued retention is no longer required in view of subsequent legal and administrative developments. Its omission will help streamline the statute and avoid potential overlaps or ambiguities within the legislative framework.

The Bill seeks to achieve the above objectives.

Gangtok
Date: 06.12.2025

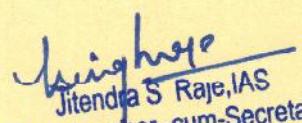

(BHOJRAJ SINGH)
MINISTER IN-CHARGE
Food & Civil Supplies Department
URBAN DEVELOPMENT DEPARTMENT
Government of Sikkim

FINANCIAL MEMORANDUM:

The Bill does not involve any expenditure from the Consolidated fund of the State.

MEMORANDUM REGARDING DELEGATED LEGISLATION:

Nil.


Jitendra S. Raje, IAS
Commissioner-cum-Secretary
Urban Development Department
Government of Sikkim